

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri D.P. Sinha, Member**
- 2. Shri G.S. Rajamani, Member**
- 3. Shri K.N. Sinha, Member**

Petition No. 47/2000

In the matter of

Implementation of United Load Despatch & Communication Scheme for
Eastern Region

And in the matter of

Power Grid Corporation of India Ltd.

..... **Petitioner**

Vs

Bihar State Electricity Board and others

..... **Respondent**

The following were present:

1. Shri S.K. Dube, ED(Comml.), PGCIL
2. Shri K.K. Das, GM(SO), PGCIL
3. Shri T.S.P. Rao, DGM(Law), PGCIL
4. Shri R.N. Sharma, ESE(IS), BSEB


**ORDER (DATE OF HEARING 27.6.2001 AT
KOLKATA)**


Petition No.47/2000 has been filed by PGCIL on 28.6.2000 in its capacity as Central Transmission Utility and seeks directions to the respondent Bihar State Electricity Board for participation in Unified Load Despatch and Communication Scheme. A further direction has been sought to the respondent to continue to make payment of charges on account of the scheme in future.

Shri T.S.P. Rao, Dy. GM (Law) appearing on behalf of the petitioner states that an agreement has already been reached between the petitioner and the respondent on the issues raised in the petition and accordingly the matter stands resolved. In these circumstances, the petitioner seeks to withdraw the petition with liberty to file a fresh petition in case of any dispute in future.

The prayer made is granted. The petition is dismissed as withdrawn with liberty to the parties to file fresh petition in accordance with the law in case of any grievances forming the subject matter of the present petition.

**(K.N. SINHA)
MEMBER**


L>- P**—
**(G.S. RAJAMANI)
MEMBER**


**(D.P. SINHA)
FHA
MEMBER**

New Delhi dated the 25th July, 2001